

ITEM NO.36+46 Court 7 (Video Conferencing)

SECTION II-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 6264/2021

(Arising out of impugned final judgment and order dated 13-08-2021 in CRM-M No. 32887/2021 passed by the High Court Of Punjab & Haryana At Chandigarh)

THE STATE OF HARYANA & ORS.

Petitioner(s)

VERSUS

SANTOSH MAHALINGAM & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.103227/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

WITH

SLP(Cr1) No. 6268/2021 (II-B)

(FOR ADMISSION and I.R. and IA No.103288/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.104213/2021-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

SLP(Cr1) No. 6290/2021 (II-B)

(FOR ADMISSION and I.R. and IA No.103727/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

ITEM No. 46

SLP(Cr1) No(s). 6308/2021

(FOR ADMISSION and I.R. and IA No.104438/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.104487/2021-APPLICATION FOR TAKING ON RECORD)

WITH

SLP(Cr1) No. 6292/2021 (II-B)

(FOR ADMISSION and I.R. and IA No.103814/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(Cr1) No. 6330/2021 (II-B)

(FOR ADMISSION and I.R. and IA No.104809/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 27-08-2021 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. ABDUL NAZEER

HON'BLE MR. JUSTICE A.S. BOPANNA

For the parties:

Mr. Tushar Mehta, SG
Mr. B. K. Satija, AAG/AOR
Mr. Kanu Aggarwal, Adv.
Mr. Deepak Sabharwal, Adv.

Mr. Shyam Divan, Sr. Adv.
Mr. Sudipto Sircar, Adv.
Mr. Jitesh Malik, Adv.
Mr. Jivesh Malik, Adv.
Mr. Satish Kumar, AOR

Mr. Sidharth Luthra, Sr. Adv.
Mr. Asif Ahmed, Adv.
Mr. Bharat Monga, Adv.
Mr. Jitesh Malik, Adv.
Mr. Jivesh Malik, Adv.
Mr. Satish Kumar, AOR

Mr. Rameshwar Singh Malik, Sr. Adv.
Mr. Jitesh Malik, Adv.
Mr. Jivesh Malik, Adv.
Ms. Beena, Adv.
Ms. Anisha Dahiya, Adv.
Mr. Satish Kumar, AOR

Mr. Vikas Singh, Sr. Adv.
Mr. KV Vishwanathan, Sr. Adv.
Mr. Atul Sharma, Adv.
Mr. Gurpreet Singh, Adv.
Mr. Raveesh Thukral, Adv.
Mr. Abhishek Agarwal, AOR

UPON hearing the counsel the Court made the following
O R D E R

Issue notice in all the special leave petitions.
Counter affidavit(s), if any, be filed within six weeks.

IN SLP (Cr1.) No. 6264 of 2021 & SLP (Cr1.) No. 6308 of 2021

Learned senior counsel submits that the respondent no. 1
in SLP (Cr1.) No. 6264 of 2021 and respondent no. 4 SLP (Cr1.) No.

6308 of 2021 (same person) has already been released on interim regular bail by the High Court vide its impugned interim order dated 13.08.2021.

Until further orders from this Court, there shall be stay of the operation of the common impugned interim order dated 13.08.2021 passed by the High Court except to the extent of release of the respondent no. 1 in SLP (Cr1.) No. 6264 of 2021 and respondent no. 4 SLP (Cr1.) No. 6308 of 2021 on interim bail and there shall be stay of all further proceedings in CRM-M-32887 OF 2021 pending before the High Court.

SLP (Cr1.) No. 6268 of 2021

Until further orders from this Court, there shall be stay of the operation of the impugned interim order dated 26.07.2021. passed by the High Court except to the extent of interim protection granted to respondents No. 4 & 5.

SLP (Cr1.) No. 6290 of 2021

Until further orders from this Court, there shall be stay of the operation of the impugned interim order dated 12.08.2021. passed by the High Court except to the extent of interim protection granted to respondents No. 4.

(NEELAM GULATI)
ASTT. REGISTRAR-cum-PS

(KAMLESH RAWAT)
COURT MASTER (NSH)